

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-22/(ND)/2018  
(CA-410/C-III/ND/2018)

IN THE MATTER OF:

Oriental Bank of Commerce  
Vs  
ShekarResorts Ltd&Ors.

.....PETITIONER

.. RESPONDENT

SECTION

Under Section 252

Order delivered on 14.12.2018

Coram:

Dr. DeeptiMukesh,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj,  
Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Abhishek Anand, Mr. Yatin  
Sachdeva, Advocates for R.P. Mr. Vikram Kumar

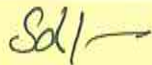
For the Respondent : Mr. Sanjeev Kumar Singh, Mr. Shighra  
Kumar, For Torrent Power Ltd

For the Intervener :

ORDER

Learned Counsels for the parties are present. Ld. Counsel for the applicant undertakes to make date-wise calculation of the electricity dues of the Corporate Debtor and will supply a copy to Ld. Counsel for the R.P. within a week. Let the said claim along with the application be replied by Ld. Counsel for the R.P. within a week thereafter.

For further consideration, post the matter on 03.1.2019



(DR. V.K.SUBBURAJ)  
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

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